MINUTES OF THE MEETING No. 02/14 dated 20.2.2014 during 17.2.2014 UNDER THE CHAIRMANSHIP OF Shri U.K. Srivastava, addl. DGFT

LIST OF CASES PERTAINING TO THE MEETING IS AS UNDER:-

1. Shri Vinod Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

2. Shri O.P. Sharma, Jt. Industrial Adviser, Deptt. of I&PP,Chem.Div, Udyog Bhawan, New Delhi

3. Shri A.K. Aggarwal, Addl.Industrial Adviser, Deptt. of I&PP(PC Division), Udyog Bhawan, New Delhi

4. Shri Jasbir Singh, Consultant, Deptt. of I&PP,(Chem.Div), Udyog Bhawan, New Delhi

5. Shri D.P. Pathak, Asstt. Director, DGFT(HQ), Udyog Bhawan, New Delhi

6. Shri Dipu Shankar, Dy.Director General of Foreign Trade, Vizag Committee,FC, Office of DGFT, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No.02 for confirmation and confirmed and adopted the same without any change.

Case No.SB. 393 NC No.07/14 Board 22.1.2014 (held on 17.2.2014)	M/s Bawale Textile Fibres Pvt. Limited, Bawale F.No.-01/01/0270/AA/AM12/EPCG/PR RLA No. 32/2010/2012-AM12 Loa No.-0110010401, dated 22.12.2011

Committee considered the case as per Agenda. Committee decided to defer the case, so as examine the matter by CAFC (Chemicals). Case deferred for four weeks and re-listed for 19.02.2014.

Case No.SB. 394 NC No.07/14 Board 22.1.2014 (held on 17.2.2014)	M/s Chemical Impex Pvt. Limited F.No.-01/01/0270/AA/AM12/EPCG/PR RLA No.- 03/98/2006/AM12 Licence No. 0510062202, dated 31.10.2011

Committee considered the case as per agenda and decided to defer the case for four weeks for re-examination of case by TA, CAFC (Chemicals). Re-listed for 19.02.2014.

Case No.SB. 395 NC No.07/14 Board 22.1.2014 (held on 17.2.2014)	M/s Shakti Dude, (P) Ltd. F.No.01/01/0279/AA/AM12/EPCG/PR RLA F.No.-08/2/2/2/2/2/AM12 Loa No.-0610011-0-0000, dated 11.12.2012

Committee considered the case as per Agenda and observed that the firm has sown given specification of Methyl Tin Chloride which contains 10% water and on this basis they have sought enhancement in the quantity of Methyl Tin Chloride from 0.276 Kg.to 0.770 Kg. They have also furnished production and consumption data certified by Central Excise Authority wherein Central Excise Authority have certified that 0.770 Kg Methyl Tin Chloride have been consumed for manufacture of 1 Kg of Tin Stabilizer.

In view of above and after detailed deliberation and in light of written comments forwarded by Deptt. of I&PP,(Chem.Div) vide: item U.O.No.1(40)/(12)/2011-Ch.II dated 21.10.2014, Committee decided to enhance the quantity of Methyl Tin Chloride from 0.276 Kg.to 0.770 Kg.without any other change in the decision of NC taken in 02.No.-01/01 dated 20.12.2013.

RLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE

Case No.SB. 396 NC No.07/14 Board 22.1.2014 (held on 17.2.2014)	M/s Shakti Dude, (P) Ltd. F.No.01/01/0280/AA/AM12/EPCG/PR RLA F.No.-08/2/2/2/2/2/AM12 Loa No.-0610011-0-0001, dated 21.10.2012

Committee considered the case as per Agenda and observed that the firm has sown given specification of Methyl Tin Chloride which contains 10% water and on this basis they have sought enhancement in the quantity of Methyl Tin Chloride from 0.276 Kg.to 0.770 Kg. They have also furnished production and consumption data certified by Central Excise Authority wherein Central Excise Authority have certified that 0.770 Kg Methyl Tin Chloride have been consumed for manufacture of 1 Kg of Tin Stabilizer.

In view of above and after detailed deliberation and in light of written comments forwarded by Deptt. of I&PP,(Chem.Div) vide: item U.O.No.1(40)/(12)/2011-Ch.II dated 21.10.2014, Committee decided to enhance the quantity of Methyl Tin Chloride from 0.276 Kg.to 0.770 Kg.without any other change in the decision of NC taken in 02.No.-01/01 dated 27.2.2013.

RLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE

Case No.SB. 397 NC No.07/14 Board 22.1.2014 (held on 17.2.2014)	M/s Shakti Dude, (P) Ltd. F.No.01/01/0281/AA/AM12/EPCG/PR RLA F.No.-08/2/2/2/2/2/AM12 Loa No.0610011-0-0002 dated 28.10.2013

Committee considered the case as per Agenda and observed that the firm has sown given specification of Methyl Tin Chloride which contains 10% water and on this basis they have sought enhancement in the quantity of Methyl Tin Chloride from 0.276 Kg.to 0.770 Kg. They have also furnished production and consumption data certified by Central Excise Authority wherein Central Excise Authority have certified that 0.770 Kg Methyl Tin Chloride have been consumed for manufacture of 1 Kg of Tin Stabilizer.

In view of above and after detailed deliberation and in light of written comments forwarded by Deptt. of I&PP,(Chem.Div) vide: item U.O.No.1(40)/(12)/2011-Ch.II dated 21.10.2014, Committee decided to enhance the quantity of Methyl Tin Chloride from 0.276 Kg.to 0.770 Kg.without any other change in the decision of NC taken in 02.No.-01/01 dated 15.3.2013.

RLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE

Office of Directorate General of Foreign Trade
New Delhi ##
Part-17 Decisions(DGFT)

MEETING NUMBER dGFT/ AC/ CH/03 **MEETING DATE** 22.01.2014

1	**Case No.SP/PRE.ADVI/3890** F.No.-01/01/0268/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:SUPERTEX LAMINATES PVT. LTD. Product: Loa No.:0110010401/0 Loa Date:22.12.2011	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-Comments awaited from I&PC, PC Division. Deferred for 19.2.2014.				
2	**Case No.SP/PRE.ADVI/3891** F.No.-01/01/0269/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:SUNJET TRUTTERS LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-The Case defer for four weeks. The case is re-listed for 19.2.2014.				
3	**Case No.SP/PRE.ADVI/3892** F.No.-01/01/0270/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:DONOUT ADVERTISING LIMITED Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-Comments awaited from I&PC, PC Division. Deferred for 19.2.2014.				
4	**Case No.SP/PRE.ADVI/3893** F.No.-01/01/0271/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:DONOUT ADVERTISING LIMITED Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-Comments awaited from I&PC, PC Division. Deferred for 19.2.2014.				
5	**Case No.SP/PRE.ADVI/3894** F.No.-01/01/0272/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:AMBICA FIBRES AND CHEMICALS LIMITED Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-The Committee considered the case as per agenda and deferred the case. Re-listed for 19.2.2014.				
6	**Case No.SP/PRE.ADVI/3895** F.No.-01/01/0273/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:BOMBAY PLAST PVT LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-Comments awaited from I&PC(PC Division). Re-listed for 19.2.2014.				
7	**Case No.SP/PRE.ADVI/3896** F.No.-01/01/0274/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:SHRIRAM CHEMICALS PVT. LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-The Committee considered the case as per agenda and noted that the reply given by the firm is incomplete. The Committee decided that Technical Authority, DIPP should call for the complete details from the firm. Letter to be issued by TA. Accordingly the case may be re-listed for 19.2.2014.				
8	**Case No.SP/PRE.ADVI/3897** F.No.-01/01/0275/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:JOY PACKAGING LIMITED Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data only certified by Central Excise. Letter issued on 21.1.2014 for Central Excise Data. The case is re-listed for 19.2.2014.				
9	**Case No.SP/PRE.ADVI/3898** F.No.-01/01/0276/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:SOL TONE INDUSTRIES LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the EO, remainder dated 21.12.2013. The Committee decided to defer consideration of the case for four weeks. Re-listed for 19.2.2014.				
10	**Case No.SP/PRE.ADVI/3899** F.No.-01/01/0277/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:SYNTHO PRO INTERNATIONAL LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:COMMITTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. E-mail to be issued for hard copy. The case is re-listed for 19.2.2014.				
11	**Case No.SP/PRE.ADVI/3900** F.No.-01/01/0278/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:JOY CLAMPERS Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-Comments awaited from I&PC(PC Div). Re-listed for 19.2.2014.				
12	**Case No.SP/PRE.ADVI/3901** F.No.-01/01/0279/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:SYNTHO PRO INTERNATIONAL LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:COMMITTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. E-mail to be issued for hard copy. The case is re-listed for 19.2.2014.				
13	**Case No.SP/PRE.ADVI/3902** F.No.-01/01/0280/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S CHAP CHAP LIMITED Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-Comments awaited from I&PC(PC Div). Re-listed for 19.2.2014.				
14	**Case No.SP/PRE.ADVI/3903** F.No.-01/01/0281/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S PUNJAB SUPER PLASTICS COMPANY Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the EO, remainder dated 21.12.2013. The Committee decided to defer consideration of the case for four weeks. Re-listed for 19.2.2014.				
15	**Case No.SP/PRE.ADVI/3904** F.No.-01/01/0282/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. TOSH INTERNATIONAL LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the EO, remainder dated 21.12.2013. The Committee decided to defer consideration of the case for four weeks. Re-listed for 19.2.2014.				
16	**Case No.SP/PRE.ADVI/3905** F.No.-01/01/0283/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. ASIAN CHEMICAL LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data only certified by Central Excise. Letter issued on 21.1.2014 for Central Excise Data. The case is re-listed for 19.2.2014.				
17	**Case No.SP/PRE.ADVI/3906** F.No.-01/01/0284/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. ASIAN CHEMICAL LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data only certified by Central Excise. E-mail to be issued. The case is re-listed for 19.2.2014.				
18	**Case No.SP/PRE.ADVI/3907** F.No.-01/01/0285/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. ASIAN CHEMICAL LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data only certified by Central Excise. E-mail to be issued. The case is re-listed for 19.2.2014.				
19	**Case No.SP/PRE.ADVI/3908** F.No.-01/01/0286/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. ASIAN CHEMICAL LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data only certified by Central Excise. E-mail to be issued. The case is re-listed for 19.2.2014.				
20	**Case No.SP/PRE.ADVI/3909** F.No.-01/01/0287/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. SHAMSHER INTERNATIONAL LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data only certified by Central Excise. E-mail to be issued. The case is re-listed for 19.2.2014.				
21	**Case No.SP/PRE.ADVI/3910** F.No.-01/01/0288/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. SHAMSHER INTERNATIONAL LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data only certified by Central Excise. E-mail to be issued. The case is re-listed for 19.2.2014.				
22	**Case No.SP/PRE.ADVI/3911** F.No.-01/01/0289/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. SHAMSHER INTERNATIONAL LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data only certified by Central Excise. E-mail to be issued. The case is re-listed for 19.2.2014.				
23	**Case No.SP/PRE.ADVI/3912** F.No.-01/01/0290/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. SOL TONE INDUSTRIES LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the EO, remainder dated 21.12.2013. The Committee decided to defer consideration of the case for four weeks. Re-listed for 19.2.2014.				
24	**Case No.SP/PRE.ADVI/3913** F.No.-01/01/0291/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. SOL TONE INDUSTRIES LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-Comments awaited from I&PC(Chem.Div). Re-listed for 19.2.2014.				
25	**Case No.SP/PRE.ADVI/3914** F.No.-01/01/0292/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. SOL TONE INDUSTRIES LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-Comments awaited from I&PC(Chem.Div). Re-listed for 19.2.2014.				
26	**Case No.SP/PRE.ADVI/3915** F.No.-01/01/0293/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. SOL TONE INDUSTRIES LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-Comments awaited from I&PC(Chem.Div). Re-listed for 19.2.2014.				
27	**Case No.SP/PRE.ADVI/3916** F.No.-01/01/0294/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. SOL TONE INDUSTRIES LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-Comments awaited from I&PC(Chem.Div). Re-listed for 19.2.2014.				
28	**Case No.SP/PRE.ADVI/3917** F.No.-01/01/0295/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. SOL TONE INDUSTRIES LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-Comments awaited from I&PC(Chem.Div). Re-listed for 19.2.2014.				
29	**Case No.SP/PRE.ADVI/3918** F.No.-01/01/0296/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. SOL TONE INDUSTRIES LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-Comments awaited from I&PC(Chem.Div). Re-listed for 19.2.2014.				
30	**Case No.SP/PRE.ADVI/3919** F.No.-01/01/0297/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. SOL TONE INDUSTRIES LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-Comments awaited from I&PC(Chem.Div). Re-listed for 19.2.2014.				
31	**Case No.SP/PRE.ADVI/3920** F.No.-01/01/0298/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. SOL TONE INDUSTRIES LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-Comments awaited from I&PC(Chem.Div). Re-listed for 19.2.2014.				
32	**Case No.SP/PRE.ADVI/3921** F.No.-01/01/0299/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. SOL TONE INDUSTRIES LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-Comments awaited from I&PC(Chem.Div). Re-listed for 19.2.2014.				
33	**Case No.SP/PRE.ADVI/3922** F.No.-01/01/0300/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. SOL TONE INDUSTRIES LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-Comments awaited from I&PC(Chem.Div). Re-listed for 19.2.2014.				
34	**Case No.SP/PRE.ADVI/3923** F.No.-01/01/0301/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. SOL TONE INDUSTRIES LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-Comments awaited from I&PC(Chem.Div). Re-listed for 19.2.2014.				
35	**Case No.SP/PRE.ADVI/3924** F.No.-01/01/0302/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. SOL TONE INDUSTRIES LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-Comments awaited from I&PC(Chem.Div). Re-listed for 19.2.2014.				
36	**Case No.SP/PRE.ADVI/3925** F.No.-01/01/0303/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. SOL TONE INDUSTRIES LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-Comments awaited from I&PC(Chem.Div). Re-listed for 19.2.2014.				
37	**Case No.SP/PRE.ADVI/3926** F.No.-01/01/0304/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. SOL TONE INDUSTRIES LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-Comments awaited from I&PC(Chem.Div). Re-listed for 19.2.2014.				
38	**Case No.SP/PRE.ADVI/3927** F.No.-01/01/0305/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. SOL TONE INDUSTRIES LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-Comments awaited from I&PC(Chem.Div). Re-listed for 19.2.2014.				
39	**Case No.SP/PRE.ADVI/3928** F.No.-01/01/0306/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. SOL TONE INDUSTRIES LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-Comments awaited from I&PC(Chem.Div). Re-listed for 19.2.2014.				
40	**Case No.SP/PRE.ADVI/3929** F.No.-01/01/0307/AA/AM12/EPCG RLA F.No.-03/2/2/2/2/2/AM12	Party Name:M/S. SOL TONE INDUSTRIES LTD. Product: Loa No.:0110010401/0 Loa Date:-	Short Notice Date:07.01.0.0.0.0.0.0.0.0.0.0.0.0 Hearing Date: Loa Not Issued:REJECTED Loa Date:-	**Status Case Deferred** Decision:-Deferred Status Date:-17.01.2014
Decision:-Comments awaited from I&PC(Chem.Div). Re-listed for 19.2.2014.				

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8	**Case No.PR/4748/-REFUND** DATE: 01-03-2014 8:00:00 **Decision** :The Committee considered the case as per agenda and decided to reject the case as the Bond(s) not reply the deficiency letter dated 29/9/2011 issued by the DDFP. Reminder dated 21.11.2011 issued by the office. BLA concerned may take necessary action under para 2.37 of HBP as per above decision of NORMS COMMITTEE.	Party Name:MAYUR OVERSEAS LTD BLA File: 09/24/0000/0000/0000/0000 Branch:Delhi	Branch Sys Date:07-01-2013 12:00:00 Status :Open Sys Last Date:07-01-2013 12:00:00 Remarks:	**Status Case: Rejected** Status Date: Status Time:
9	**Case No.PR/7/2/-REFUND** DATE: 01-03-2014 8:00:00 **Decision** :The Committee considered the case as per agenda and noted that Central Excise Data from the Bills has been received and sent to Deptt. of C&PC(Chem)Dte. on 26.1.2014. The case is to dated for 19.2.2014.	Party Name:MAYUR & SONS (INDIA) CORPOR BLA File: 09/24/0000/0000/0000/0000 Branch:Delhi	Branch Sys Date:07-01-2013 12:00:00 Status :Open Sys Last Date:07-07-2012 12:00:00 Remarks:	**Status Case: Deficient** Status Date:17-01-2014 Status Time:
10	**Case No.PR/1/7/-REFUND** DATE: 01-03-2014 8:00:00 **Decision** :03. dated 5/8/2013 issued by Deptt. of C&PC(PC Div). Reminder issued by this office on 16.1.2014. Re.listed for 19.2.2014.	Party Name:MAYUR PRODUCTS PVT LTD BLA File: 09/24/0000/0000/0000/0000 Branch:Delhi	Branch Sys Date:07-01-2013 12:00:00 Status :Open Sys Last Date:08-08-2012 12:00:00 Remarks:	**Status Case: Deficient** Status Date:17-01-2014 Status Time:
11	**Case No.PR/1/7/-REFUND** DATE: 01-03-2014 8:00:00 **Decision** :03. dated 29.10.2013 issued by DDFP. Reminder issued by this office on 17.1.2014. The case is to dated for 19.2.2014.	Party Name:MAYUR PRODUCTS PVT LTD BLA File: 09/24/0000/0000/0000/0000 Branch:Delhi	Branch Sys Date:07-01-2013 12:00:00 Status :Open Sys Last Date:08-07-2013 12:00:00 Remarks:	**Status Case: Deficient** Status Date:17-01-2014 Status Time:
12	**Case No.PR/7/9/-REFUND** DATE: 01-03-2014 8:00:00 **Decision** : The Committee considered the case as per agenda and deferred the case. Re.listed for 19.2.2014.	Party Name:MAYUR PRODUCTS PVT LTD BLA File: 09/24/0000/0000/0000/0000 Branch:Delhi	Branch Sys Date:07-01-2013 12:00:00 Status :Open Sys Last Date:08-07-2013 12:00:00 Remarks:	**Status Case: Deferred** Status Date:17-01-2014 Status Time:
13	**Case No.5/1/7/-REFUND** DATE: 01-03-2014 8:00:00 **Decision** :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from BLA and Ben. E-mail received on 13.1.2014. The case is to dated for 19.2.2014.	Party Name:MAYUR PRODUCTS PVT LTD BLA File: 09/24/0000/0000/0000/0000 Branch:Delhi	Branch Sys Date:07-01-2013 12:00:00 Status :Open Sys Last Date:07-08-2012 12:00:00 Remarks:	**Status Case: Deferred** Status Date:17-01-2014 Status Time:
14	**Case No.PR/8/8/-REFUND** DATE: 01-03-2014 8:00:00 **Decision** :03. dated 27.11.2013 issued by Deptt. of C&PC(PC Div). Reminder issued by this office on 16.1.2014. Re.listed for 19.2.2014.	Party Name:MAYUR PRODUCTS PVT LTD BLA File: 09/24/0000/0000/0000/0000 Branch:Delhi	Branch Sys Date:07-01-2013 12:00:00 Status :Open Sys Last Date:08-07-2013 12:00:00 Remarks:	**Status Case: Deficient** Status Date:17-01-2014 Status Time:
15	**Case No.5/1/7/-REFUND** DATE: 01-03-2014 8:00:00 **Decision** :A comments awaited from Deptt. of C&PC(Chem Div). Re.listed for 19.2.2014.	Party Name:MAYUR PRODUCTS PVT LTD BLA File: 09/24/0000/0000/0000/0000 Branch:Delhi	Branch Sys Date:07-01-2013 12:00:00 Status :Open Sys Last Date:08-07-2013 12:00:00 Remarks:	**Status Case: Deferred** Status Date:17-01-2014 Status Time:
16	**Case No.5/7/-REFUND** DATE: 01-03-2014 8:00:00 **Decision** :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the Bills. dated 27.1.2014 issued by Deptt. of C&PC(PC Div). Re.listed for 19.2.2014.	Party Name:MAYUR PRODUCTS PVT LTD BLA File: 09/24/0000/0000/0000/0000 Branch:Delhi	Branch Sys Date:07-01-2013 12:00:00 Status :Open Sys Last Date:07-08-2012 12:00:00 Remarks:	**Status Case: Deferred** Status Date:17-01-2014 Status Time:
17	**Case No.5/5/REFUND** DATE: 01-03-2014 8:00:00 **Decision** :The Committee considered the case as per agenda and noted that hard copy from the Bills has been received and sent to Deptt. of C&PC(Chem)Dte. on 29.11.2013. The case is to dated for 19.2.2014.	Party Name:MAYUR PRODUCTS PVT LTD BLA File: 09/24/0000/0000/0000/0000 Branch:Delhi	Branch Sys Date:07-01-2013 12:00:00 Status :Open Sys Last Date:07-08-2012 12:00:00 Remarks:	**Status Case: Deferred** Status Date:17-01-2014 Status Time:
18	**Case No.5/1/7/-REFUND** DATE: 01-03-2014 8:00:00 **Decision** :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from BLA and Ben. E-mail received on 13.1.2014. The case is to dated for 19.2.2014.	Party Name:MAYUR PRODUCTS PVT LTD BLA File: 09/24/0000/0000/0000/0000 Branch:Delhi	Branch Sys Date:07-01-2013 12:00:00 Status :Open Sys Last Date:07-08-2012 12:00:00 Remarks:	**Status Case: Deferred** Status Date:17-01-2014 Status Time:
19	**Case No.5/1/7/-REFUND** DATE: 01-03-2014 8:00:00 **Decision** :The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 22.1.2014. The case is to dated for 19.2.2014.	Party Name:MAYURIT CORE CRAFTS BLA File: 09/24/0000/0000/0000/0000 Branch:Delhi	Branch Sys Date:07-01-2013 12:00:00 Status :Open Sys Last Date:07-08-2012 12:00:00 Remarks:	**Status Case: Deferred** Status Date:17-01-2014 Status Time:
20	**Case No.5/7/REFUND** DATE: 01-03-2014 8:00:00 **Decision** :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail to be issued. The case is to dated for 19.2.2014.	Party Name:MEDIFIT CONSTRUCCION BLA File: 09/24/0000/0000/0000/0000 Branch:Delhi	Branch Sys Date:07-01-2013 12:00:00 Status :Open Sys Last Date:07-08-2012 12:00:00 Remarks:	**Status Case: Deferred** Status Date:17-01-2014 Status Time:
21	**Case No.5/1/5/REFUND** DATE: 01-03-2014 8:00:00 **Decision** :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 21.11.2013. Reminder issued on 16.12.2013. The case is to dated for 19.2.2014.	Party Name:MEGA OVERSEAS INTERNATIONAL BLA File: 09/24/0000/0000/0000/0000 Branch:Delhi	Branch Sys Date:07-01-2013 12:00:00 Status :Open Sys Last Date:07-08-2012 12:00:00 Remarks:	**Status Case: Deferred** Status Date:17-01-2014 Status Time:
22	**Case No.5/1/7/-REFUND** DATE: 01-03-2014 8:00:00 **Decision** :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from BLA and Ben. The case is to dated for 19.2.2014.	Party Name:MEGHDOOT PROCESSORS LTD BLA File: 09/24/0000/0000/0000/0000 Branch:Delhi	Branch Sys Date:07-01-2013 12:00:00 Status :Open Sys Last Date:07-08-2012 12:00:00 Remarks:	**Status Case: Deferred** Status Date:17-01-2014 Status Time:
23	**Case No.5/1/7/-REFUND** DATE: 01-03-2014 8:00:00 **Decision** :A comments awaited from Deptt. of C&PC(PC Div). Re.listed for 19.2.2014.	Party Name:MEGHDOOTA PLASTICS LTD. BLA File: 09/24/0000/0000/0000/0000 Branch:Delhi	Branch Sys Date:07-01-2013 12:00:00 Status :Open Sys Last Date:07-08-2012 12:00:00 Remarks:	**Status Case: Deferred** Status Date:17-01-2014 Status Time:
24	**Case No.5/1/7/-REFUND** DATE: 01-03-2014 8:00:00 **Decision** : The Committee considered the case as per agenda. Based on the written recommendation of DDFP vide bca 1/11/No.7/2/2012/3. DDF dated 27.1.2014 the Committee decided to approve the case as under :- **Inward Item** S.No. Item of Description Quantity 1 Ground Cardboard for Inner Bridge Paper tubes 1 Metric Tonnes 2 Plastic Containing of Cosmic Fibre with Cap(... 1 Nos. **Outward Item** S.No. Item of Description Quantity 1 Finished Cosmic Fibre Paper Cones (Cosmic Fibre with Cap) 1 Excise unit BLA concerned may take necessary action under Para 2.37 of HBP as per above decision of NORMS COMMITTEE.	Party Name:MEHTA PAPER MILLS BLA File: 09/24/0000/0000/0000/0000 Branch:Delhi	Branch Sys Date:07-01-2013 12:00:00 Status :Open Sys Last Date:07-08-2012 12:00:00 Remarks:	**Status Case: Approved** Status Date: Status Time:
25	**Case No.5/1/7/-REFUND** DATE: 01-03-2014 8:00:00 **Decision** : The Committee considered the case as per agenda. Based on the written recommendation of DDFP vide bca 1/11/No.7/2/2012/3. DDF dated 24.1.2014 the Committee decided to approve the case as under :- **Inward Item** S.No. Item of Description Quantity 1 Laminated Kraftboard 1 Sq. Mt. **Outward Item** S.No. Item of Description Quantity 1 Kraftboard Inclusive Front Dhoo 1 Sq. Mt. Sq. Mt. contain ... 0.0000000000000000 2 Kraftboard Inclusive Poly Vinyl Sprayed Bancote 1 Sq. Mt. Sq. Mt. contain ... 0.0000000000000000 3 Dhoop Batten Wood Nos. 0.0000000000000000 4 Enamel Paint 0.0000000 Kg. 5 Thinner Solvent Organic 0.0000000 Litre 6 Wooden Floor Grill Furniture Viz-Bag with stable 0.0000000 Metre 7 stable 10 mm(20ft-30ft)Sq. Mt. 0.0000000 Sq. Mt. BLA concerned may take necessary action under Para 2.37 of HBP as per above decision of NORMS COMMITTEE.	Party Name:MEHTA PAPER MILLS LTD BLA File: 09/24/0000/0000/0000/0000 Branch:Delhi	Branch Sys Date:07-01-2013 12:00:00 Status :Open Sys Last Date:07-08-2012 12:00:00 Remarks:	**Status Case: Approved** Status Date: Status Time:
26	**Case No.PR/1/9/-REFUND** DATE: 01-03-2014 8:00:00 **Decision** :The Committee considered the case as per agenda and noted that hard copy from the Bills has been received and sent to Deptt. of C&PC(Chem)Dte. on 10.1.2013. The case is to dated for 19.2.2014.	Party Name:MENA INTERNATIONAL BLA File: 09/24/0000/0000/0000/0000 Branch:Delhi	Branch Sys Date:07-01-2013 12:00:00 Status :Open Sys Last Date:07-07-2012 12:00:00 Remarks:	**Status Case: Deferred** Status Date:17-01-2014 Status Time:
27	**Case No.5/1/7/-REFUND** DATE: 01-03-2014 8:00:00 **Decision** :The Committee considered the case as per agenda and noted that hard copy from the Bills has been received and sent to Deptt. of C&PC(Chem)Dte. on 29.11.2013. The case is to dated for 19.2.2014.	Party Name:MEGHDOOTA PLASTICS PVT LTD BLA File: 09/24/0000/0000/0000/0000 Branch:Delhi	Branch Sys Date:07-01-2013 12:00:00 Status :Open Sys Last Date:07-08-2012 12:00:00 Remarks:	**Status Case: Deferred** Status Date:17-01-2014 Status Time:
28	**Case No.5/1/7/-REFUND** DATE: 01-03-2014 8:00:00 **Decision** :The Committee considered the case as per agenda and decided to refer the case to Deptt. of C&PC(PC Div). for comments. The case is to dated for 19.2.2014.	Party Name:MEHTA PAPER MILLS LTD BLA File: 09/24/0000/0000/0000/0000 Branch:Delhi	Branch Sys Date:07-01-2013 12:00:00 Status :Open Sys Last Date:07-08-2012 12:00:00 Remarks:	**Status Case: Deferred** Status Date:17-01-2014 Status Time:
29	**Case No.5/1/7/-REFUND** DATE: 01-03-2014 8:00:00 **Decision** :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from BLA and Ben. The case is to dated for 19.2.2014.	Party Name:MEHTA PAPER MILLS LTD BLA File: 09/24/0000/0000/0000/0000 Branch:Delhi	Branch Sys Date:07-01-2013 12:00:00 Status :Open Sys Last Date:07-08-2012 12:00:00 Remarks:	**Status Case: Deferred** Status Date:17-01-2014 Status Time:
30	**Case No.5/1/5/-REFUND** DATE: 01-03-2014 8:00:00 **Decision** :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from BLA and Ben. The case is to dated for 19.2.2014.	Party Name:MEHRA OVERSEAS PVT LTD BLA File: 09/24/0000/0000/0000/0000 Branch:Delhi	Branch Sys Date:07-01-2013 12:00:00 Status :Open Sys Last Date:07-08-2012 12:00:00 Remarks:	**Status Case: Deferred** Status Date:17-01-2014 Status Time:

Date:01-03-2014
Place:New Delhi

Divya Shankar
Dy. Director General of Foreign Trade

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